

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

COMPANY APPEAL(AT) NO.251 OF 2018

IN THE MATTER OF:

Winshore Developers Pvt Ltd

Appellant

Vs

Registrar of Companies, Kerala & Lakshadweep

Respondents

For Appellant:- None.

For Respondents: - None.

ORDER
(04.01.2019)

A.I.S. CHEEMA, J. – In this matter on 3rd August, 2018, 13th November, 2018 and 7th December, 2018 the following orders were passed: -

A. “03.08.2018- The case was earlier called for at about 11:15 AM, subsequently it was again called for at 12.00 Noon but in spite of repeated calls nobody appears for the Appellant. The appeal is accordingly dismissed for non-prosecution.”

B. “13.11.2018- Heard Ms Pallavi Parmar, learned counsel for the appellant and being satisfied with the grounds shown in the application, we recall the order dated 3rd August, 2018 and restore the ‘Company Appeal (AT) No.251 of 2018’ to its original file. Restoration application No. 27 of 2018 stands disposed of.

Post the appeal ‘for admission’ (Fresh Case)’ on 7th December, 2018.”

C. “07.12.2018- On 3rd August, 2018 as nobody appeared for the Appellant inspite of repeated calls, the appeal was dismissed for non-

prosecution. The appeal was restored on 13th November, 2018 with clear understanding that the matter will be taken up on 7th December, 2018 i.e. today.

Today also nobody appears for the Appellant. To give another opportunity to the Appellant we adjourn the matter.

Post the matter 'for admission' on 4th January, 2019 before appropriate Bench."

2. Today also the matter was called out in the 1st instance and nobody was present for the appellant. Even after the pass over the matter has again come up for hearing but nobody is present for the appellant.

3. Considering the earlier orders which were passed in this matter and the manner in which the appellant is not responding, the appeal is dismissed in default.

(Justice A.I.S. Cheema)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

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